

works in accordance with the norms and standards for townships, residential quarters, etc., will be of the order of over Rs. 100 crores.

BUREAU OF PUBLIC ENTERPRISES

*681. SHRI BANKA BEHARY
DAS:
SHRI MULKA GOVINDA
REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal under Government's consideration to downgrade the Bureau of Public Enterprises; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI P. C. SETHI): (a) No, Madam.

†PRODUCTION OF ASBESTOS

*515. SHRI SANDA NARAYANAPPA: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether it is a fact that the production of Asbestos has gone down in Andhra Pradesh during the year 1968-69;

(b) if so, what are the reasons therefor;

(c) whether any representation has been received by the Government of India to liberalise the import restriction; and

(d) what action the Government of India propose to take to keep up the production to its fullest extent?

†Transferred from the 17th March, 1969.

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN): (a) and (b) The production of asbestos in Andhra Pradesh during 1965 was only 78 tonnes which rose to 381 tonnes in 1966, to 426 tonnes in 1967 but recorded a fall by 93 tonnes in 1968, the production being 333 tonnes. The decline in production during 1968 was mainly due to permanent closure of one mine on account of mineral bearing rock becoming harder towards dip side and temporary closure of 2 mines on account of shortage of labour.

(c) There is no restriction on the import of asbestos fibre by the actual users as such Government have not received any representation for liberalising its import.

(d) In view of the reasons for shortfall in production indicated above no action on the part of the Government of India is called for.

†EMPLOYEES OF DELHI CENTRAL EXCISE COLLECTORATE

576. SHRI S. A. KHAJA MOHIDEEN: Will the Minister of FINANCE be pleased to state:

(a) whether the employees of the Delhi Central Excise Collectorate held a demonstration on the 20th February 1969, against the reversion of sub-inspectors to the posts of Lower Division Clerks;

(b) if so, the reasons for reversions; and

(c) what steps Government propose to take to stop this discontentment among its employees?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI P. C. SETHI): (a) On 20.2.69, members of the Union of Non-gazetted Executive Officers of Delhi Central Excise Collectorate

†Transferred from the 19th March, 1969.

(mostly Sub-Inspectors) assembled in the corridor of the office and expressed their concern and resentment against the proposed adjustment of surplus Sub-Inspectors of this Collectorate against the vacancies of Lower Division Clerks in Baroda Collectorate.

(b) Consequent on the introduction of Self-Removal Procedure in the Central Excise Department, a number of Sub-Inspectors were rendered surplus. They were to be adjusted against vacancies in the grade of Lower Division Clerks partly in Delhi Central Excise Collectorate and the rest in Baroda Central Excise Collectorate. Their pay and designation were however protected.

(c) Various possibilities are being explored by Government to absorb these persons in suitable jobs as far as practicable.

HOSPITALS FOR TREATMENT OF CANCER

***682. SHRI THILLAI VILLALAN:** Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of India have any proposal under consideration to set up four hospitals in the different parts of the country for treatment of cancer with aid from Government of the United States of America;

(b) if so, whether one of those hospitals would be established in the State of Tamil Nadu; and

(c) when it will be established?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH): (a) No, Madam.

(b) and (c) Do not arise.

PUBLIC SECTOR UNDERTAKINGS

***683. SHRI CHITTA BASU:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that several top executives of the Public Sector undertakings have recently communicated their desire to relinquish their posts;

(b) if so, the reasons therefor; and

(c) in what manner Government propose to meet the personnel problem arising out of it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) No, Madam.

(b) and (c) Do not arise.

INCOME-TAX ASSESSMENT IN THE CASE OF H. H. THE AGA KHAN

***684. SHRI NAND KISHORE BHATT:**

SHRI JAGAT NARAIN:

Will the Minister of FINANCE be pleased to state:

(a) whether the assets of H. H. the Aga Khan, the spiritual head of the Ismaili Community, have been assessed for income-tax purposes;

(b) if so, the details of his assets in India and the total amount of income-tax assessed during the last 5 years;

(c) the total amount of income-tax paid by H. H. the Aga Khan during the last five years, year-wise;

(d) the total amount of income-tax due from H. H. the Aga Khan up-to-date; and

(e) the steps taken by Government to realise the income-tax arrears; if any?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) The income and assets of H. H. the Aga Khan in India have been assessed to income-tax and wealth-tax.